

the current year four cases of unauthorised construction for commercial purpose have been detected by it in Village Masjid Moth. These pertain to properties No. 66, 211, 268 and 389.

(c) The unauthorised constructions had been booked under the D.M.C. Act. Demolition action is taken by M.C.D. as per its policy.

[Translation]

Vocational Training to SCs/STs

3753. SHRI LALIT ORAON : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have implemented any scheme to set up vocational training centres to provide alternative employment for the educated unemployed persons belonging to Scheduled Castes/Scheduled Tribes;

(b) if so, the details thereof, State-wise and Bihar in particular;

(c) whether the funds sanctioned by the Union Government for setting up of such training centres in various States including Bihar is sufficient for the present population of Scheduled Castes/Scheduled Tribes; and

(d) if so, the details thereof and if not, whether the Union Government propose to set up some more training centres in tribal dominated areas in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d). There is no vocational training centre set up by the Ministry of Rural Areas and Employment exclusively for educated unemployed Scheduled Castes/Scheduled Tribes. However, under the programme of Training of Rural Youth for Self Employment (TRYSEM), training is imparted to rural youth living below the poverty line including SC/STs in the existing training institute recognised by State Governments and also by master trainers so as to upgrade their technical and vocational skills to take up self wage employment ventures. Under the programme, 50% of the youth selected for training should belong to SC/STs category. Keeping in view the inadequacy of proper training infrastructure at the block level, it has been decided to set up mini-ITIs in the blocks where no proper training infrastructure exists including tribal dominated areas. The State Governments have been asked to send proposals after conducting a careful survey for setting up of mini-ITIs. For setting up of mini-ITIs, an amount of Rs. 19.61 crore was released to eight States from where the proposals were received during 1995-96. The State of Bihar has not submitted any proposal in this regard.

[English]

Kayamkulam Power Project

3754. SHRI N.K. PREMCHANDRAN Will the PRIME MINISTER be pleased to state :

(a) whether any agreement has been signed between KSEB and NTPC for the purchase of power from the Kayamkulam Thermal Power Project;

(b) if so, the terms and conditions thereof; and

(c) the proposed price of Power per unit?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The salient terms and conditions of the Power Purchase Agreement (PPA) signed between National Thermal Power Corporation (NTPC) and Kerala State Electricity Board (KSEB) for supply of power from Kayamkulam Combined Cycle Power projects (400 MW) are as follows :

(i) The entire power from this project will be allocated to KSEB.

(ii) Tariff will be decided by Government of India in terms of Section 43 A of Electricity (Supply) Act, 1948.

(iii) As regards payments for supply of power, the PPA envisages payment through Letter of Credit (LC) to be opened by KSEB in favour of NTPC. Payments by KSEB will be backed up by State Government Guarantee, failing which NTPC will get the payments through Central Appropriation to the State Government.

(iv) The PPA will initially be valid for a period of five years from the date of commercial operation of the last unit of the project subject to extension on mutually agreed terms.

(c) Since the tariff will be notified by Government of India under Section 43 A of Electricity (Supply) Act, 1948, the price of power has not been provided in the PPA.

[Translation]

Reservation of posts for SCs/STs

3755. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether some posts of various categories reserved for Scheduled Castes and Scheduled Tribes have been lying vacant for quite some time in the departments and undertakings functioning under the Department of Electronics;